

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 1939/Del/2019  
Assessment Year: 2015-16**

Smt. Seema Goel, L/H Late Shri Jain Bhagwan Goel, C-15, Maharana Pratap Enclave, Pitampura, New Delhi-110034 (PAN: AADPG9705H)	vs	Income Tax Officer, Ward 42(5), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri Pranshu Singhal, CA  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 08.01.2021**

**Date of pronouncement : 08.01.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-14, New Delhi dated 06.02.2019 and pertains to assessment year 2015-16.

2. The learned counsel for the assessee, vide letter dated 1.1.2021 received through email, has requested for withdrawal of the appeal filed by the assessee

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 8<sup>th</sup> January, 2021.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar